

(9) O.A. No.1414/06

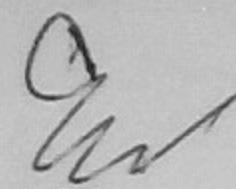
29.5.2007

Hon'ble Mr. Ashok S. Karamadi, J.M  
Hon'ble Mr. K.S. Menon, A.M

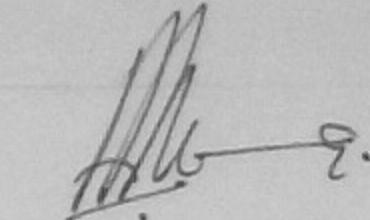
When list revised, there is no representation on behalf of applicant. On seeing the file, we noticed that the following defects are pointed out by the office:

1. O.A. is time barred.
2. Item No.9 interim relief is not filled up.
3. Verification is incomplete.
4. Stamp value is less in power.

Inspite of that learned counsel has not complied with the office objection and got the defects rectified as this O.A. has been filed without application for condonation of delay. Having regard to the facts, learned counsel for the applicant has not taken any steps for compliance of the office objection, we thought just and proper, as the defects are not removed, accordingly, the O.A is dismissed.



A.M



J.M

Manish/-